

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3462**

**TO BE ANSWERED ON THE 10<sup>TH</sup> AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)**

**CYBER CRIME**

**3462. SHRI P.P. CHAUDHARY:**

**SHRI SUNIL KUMAR SINGH:**

**SHRI RANJEETSINGH HINDURAO NAIK NIMBALKAR:**

**SHRI ARJUN LAL MEENA:**

**SHRI CHANDRA PRAKASH JOSHI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaints and takedown requests registered on the website [www.cybercrime.gov.in](http://www.cybercrime.gov.in), a portal for citizens to report online crimes of all forms, working under the Ministry of Home Affairs and if so, the details thereof; and**
- (b) the data on the number of requests on content takedown and blocking that have been raised with social media intermediaries by the Government for the protection of women and children online platform?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI AJAY KUMAR MISHRA)**

**(a)&(b): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including issuance of notices to intermediaries to takedown content under the provision of law through their Law Enforcement Agencies (LEAs). The LEAs take legal action as per provisions of law against the offenders.**

**Ministry of Home Affairs has operationalized the National Cyber Crime Reporting Portal on 30th August 2019 to provide a centralized mechanism to the citizens for online reporting of all types of cyber crime incidents, with a special**

**focus on cyber crimes against women and children. Incidents reported on this portal, issuance of notice for content take down, their conversion into FIRs and subsequent action thereon are handled by the State/UT law enforcement agency concerned as per the provisions of the law. The Central Government has designated the National Crime Records Bureau (NCRB) to perform function under section 79(3)(b) of IT Act, 2000 and to notify the instances of information, data, or communication link residing in or connected to a computer resource controlled by the intermediary being used to commit the unlawful act. The NCRB has issued 12 notices to the intermediaries in addition to the notices issued by States/UTs LEAs.**

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